

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA. 23 of 1998  
OA. 1362 of 1997

Date of Order: 30.4.98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

TAPAN KR. BHAKTA & ANR.

-VS-

UNION OF INDIA & ORS.

For the petitioners: Mr. J. N. Biswas, counsel.  
For the respondents: Ms. U. Sanyal, counsel.

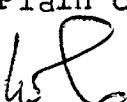
O R D E R

We have heard the 1<sup>st</sup>.counsel appearing for the petitioner and the official respondents. In this Misc. Application, the petitioner has sought to implead 6 persons prescribed as added respondents 5-10 on the Cause Title of the application as private respondents to the original application. The prayer is allowed. Said 6 persons as appearing added respondents 5-10 in the Misc. application be added as private respondents to the Original application. The O.A. be amended accordingly. It is submitted by the 1<sup>st</sup>.counsel appearing for the petitioners that the added respondents have been served but they have not appeared. The Misc. Application stands disposed of.

We have heard the 1<sup>st</sup>.counsel appearing for the petitioner and the 1<sup>st</sup>.counsel appearing for the official respondents on the Original Application. The same be admitted for adjudication. Reply to be put in within 4 weeks and rejoinder, if any, within 3 weeks thereafter. Registry to enlist the matter for hearing according to its chronological position and on its own turn.

A copy of this Order be served by the 1<sup>st</sup>.counsel appearing for the petitioner upon the added respondents in the meantime.

Plain copy of this Order to both the parties.

  
(S. Dasgupta)  
Member(A)

s.b.

  
(S.N. Mallick)  
Vice-Chairman.